

S.No.7

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
05-02-2024 AT 10:30 AM**

IA (IBC) 250/2024 in Company Petition IB/153/2021
u/s. 7 of IBC, 2016

IN THE MATTER OF:

Pridhvi Asset Reconstruction and
Securitisation Company Ltd

...Financial Creditor

VS

Sri Pavana Keerthi Hotels India Pvt Ltd

...Corporate Debtor

CORAM:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA(IBC) 250/2024

Learned Counsel Mr. Ch Srinivasulu, for Resolution Professional present physically. Mr. Raghu Babu Gunturu, Resolution Professional present through Video Conference. For consideration, matter adjourned to 07.02.2024. Meanwhile, applicant shall file an affidavit explaining how this application is entitled for the relief when the property tax bill is not in the name of the applicant. Matter adjourned to 07.02.2024.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)